R/CR.MA/10567/2014 ORDER

#### IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

## CRIMINAL MISC.APPLICATION (FOR SUSPENSION OF SENTENCE) NO. 10567 of 2014

### In CRIMINAL APPEAL NO. 1713 of 2012

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## MAYABEN SURENDRABHAI KODNANI....Applicant(s) Versus

STATE OF GUJARAT & 1....Respondent(s)

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Appearance:

MR HARDIK DAVE FOR MR. MITESH R AMIN, ADVOCATE for the Applicant(s) No. 1

MR PRASHANT DESAI, SR. COUNSEL ASSISTED BY MR. AY KOGJE, ADVOCATE for the Respondent(s) No. 2

MR. N.J. AMIN, APP, for the Respondent(s) No. 1

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE MR.
VIJAY MANOHAR SAHAI
and
HONOURABLE MR.JUSTICE R.P.DHOLARIA

Date: 15/12/2014

# ORAL ORDER (PER : HONOURABLE THE ACTING CHIEF JUSTICE MR. VIJAY MANOHAR SAHAI)

We have heard learned advocate Mr. Hardik Dave for learned advocate Mr. Mitesh Amin for the applicant who has filed this speaking to minutes note, learned senior counsel Mr. Prashant Desai assisted by learned Special Public Prosecutor Mr. Kogje for respondent No. 2 and learned AGP Mr. N.J. Amin for respondent No. 1 State.

While considering the bail application and giving

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reason for grant of bail, we have not recorded anywhere the word "conviction". However, it appears that due to typographical mistake, the words "conviction and" have been added in fourth line at paragraph No. 19 of the order dated 30.7.2014. The words "conviction and" added in fourth line at paragraph No. 19 of the order dated 30.7.2014 are deleted. The mistake is corrected accordingly. Speaking to minutes note is allowed.

(V.M.SAHAI, ACJ.)

(R.P.DHOLARIA,J.)

(pkn)